

RAJASTHAN HIGH COURT, JODHPUR

STANDING ORDER

No. 12/S.O./2010

Date: 26.05.2010

In exercise of powers conferred under Rule 21(1) of the Rules of High Court of Judicature for Rajasthan, 1952, I hereby nominate Hon'ble Mr. Justice A.M. Sapre to be the Administrative Judge with immediate effect. He shall dispose of the administrative business in accordance with Standing Order No. 15/S.O. dated 8.9.2009.

sd/-

CHIEF JUSTICE

RAJASTHAN HIGH COURT, JODHPUR

STANDING ORDER

No.15/S.O./2009

Dated: 08.09.2009

In supersession of all previous orders issued in this regard, all administrative business/ work relating to the Subordinate Courts in accordance with Rule 22 of the Rules of High Court of Judicature for Rajasthan, 1952 shall be disposed of by the Hon'ble Administrative Judge Shri R.C.Gandhi except the following matters:-

1. Matters mentioned in Rules 15 and 17 of the Rules of High Court of Judicature for Rajasthan 1952;
2. Appointment, promotions and postings of Judicial Officers;
3. Representations against Adverse Remarks about Officers;
4. Matters, which under financial rules, require orders of the Chief Justice;
5. Constitution & Jurisdiction of Courts;
6. Place (s) of sitting of Courts;
7. Conferment of Judicial powers;
8. Rules and Circulars (except in regard to routine matters);
9. Correspondence with Government involving question of principle and policy;
10. Policy matters which have to be addressed to the Government for the creation of Courts or posts;
11. All administrative work relating to the High Court;

The following matters shall also be placed before the Hon'ble Administrative Judge for their disposal in addition to Rule 22.

1. Nomination of Officers for various training programmes;
2. Transfer of cases from one Court to another;
3. Matter of grant of permission for various constructions like Bar Room, Water-huts in the premises of the Subordinate Courts;

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4. Inter-District transfers of Staff of Subordinate Courts either on mutual request or on administrative grounds;
5. Sending of periodical returns and statements regarding judicial work pertaining to the High Court to the Government of India and Hon'ble Supreme Court of India;
6. Sending replies of Parliament and Assembly questions.

However, if the Hon'ble Administrative Judge deems it proper that any of the aforesaid matters should be placed before Hon'ble the Chief Justice, then the same shall be placed before Hon'ble the Chief Justice accordingly for disposal.

NOTE: In view of the decision taken in the Chief Justices' Conference, the matters relating to Vigilance shall be placed before the Chief Justice.

Sd/-  
CHIEF JUSTICE